CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

REVIEW APPLICATION NO. 170/00055/2017

IN

ORIGINAL APPLICATION NO. 170/00260/2017

DATED THIS THE 18TH DAY OF APRIL, 2018

HON'BLE DR. K.B. SURESH, MEMBER (J)
HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)

T.C. Gupta,
S/o Shri Gyan Chand Gupta,
Aged about 63 years,
R/o S-77, Golden Enclave,
Old Airport Road, Bangalore – 560 017.
Retired on 30.09.2014 as
Joint Commissioner of Income Tax, Bangalore.

....Review Applicant

(By Party-in-person)

Vs.

1. Union of India, Through the Secretary, Ministry of Finance, Department of Revenue, Government of India, New Delhi – 110 001.

2. Principal Chief Commissioner of Income Tax, Karnataka & Goa Region, C.R. Building, Bangalore – 560 001.

....Respondents

(By Shri M.V. Rao, Senior Panel Counsel)

ORDER (ORAL)

DR. K.B. SURESH, MEMBER (J):

Since the applicant had raised the issue at the time of hearing of the matter itself we had looked into the matter with very anxious eyes and after

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having found out correct facts and having put it out to the applicant also to answer it, if possible, we had passed the order and therefore what is stated in paragraph 3 and 5 is not very relevant.

2. There is no ground in this RA to be looked into. The RA lacks merit and it is dismissed. No order as to costs.

(PRASANNA KUMAR PRADHAN) MEMBER (A) (DR. K.B. SURESH) MEMBER (J)

/ksk/

Annexures referred to by the applicant in RA No.170/00055/2017

Annexure-RA1 Copy of the order of Central Administrative Tribunal, Bangalore Bench in O.A. No. 260/2017 dated 23.10.2017

Annexures referred in Reply Statement

Nil
